

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) The existing policy of Government permits installation of captive power plants in the private sector, including mini-power plants.

(b) State authorities are competent to permit captive power plants in the private sector, including mini-power plants, upto a capacity of 25 MW.

[English]

#### Delicensing of Drugs

\*35. SHRI CHINTA MOHAN :  
SHRI MANVENDRA SINGH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Indian Drug Manufacturers Association has called for drug-delicensing review, including raising of limits on drugs and intermediates for imports;

(b) if so, the details of the demands made and Government's decision thereon; and

(c) Government's position on formulations and patents ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) Yes, Sir.

(b) The Indian Drugs Manufacturers Association (IDMA), had, *inter-alia*, suggested the following criteria for delicensing :

- (i) Drugs and intermediates where large imports (say over Rs. 250 lakhs) take place at present.
- (ii) Drugs for which technology is not easily available or cannot be developed in the country.
- (iii) Drugs for which monopoly or near monopoly exists.
- (iv) Drugs requiring large investments, say Rs. 10 Crores and above.

IDMA have further suggested that drugs not included in the delicensing list should be reserved for the public sector and the national sector.

Government has not yet formulated its final views on the various representations on

the drug policy, which is being currently reviewed.

(c) Government's policy regarding manufacture of formulation is set out in the statement on drug policy, which was laid on the table of the Lok Sabha on 29th March, 1978. Government's policy regarding patents is contained in the Indian Patents Act, 1970.

#### Assessment by ONGC Re. Oil Production in Seventh Plan

\*36. SHRI MAHENDRA SINGH :  
SHRI YASHWANTRAO  
GADAKH PATIL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the assessment made by Oil and Natural Gas Commission regarding demand for oil during the current year;

(b) where percentage of it is likely to be met from indigenous sources;

(c) the estimated availability of oil at the end of the Seventh Plan period; and

(d) the steps taken to increase the production of crude oil during the Seventh Five Year Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) The consumption of petroleum products (in terms of crude oil equivalent) during the current year is estimated to be about 47 million tonnes.

(b) About 64%.

(c) About 34.5 million tonnes of oil production is envisaged during 1989-90.

(d) Some of the steps in this behalf are :

(i) Use of enhanced oil recovery techniques;

(ii) Intensification of work over operations;

(iii) Intensification of exploration which may eventually lead to enhanced production; and

(iv) Induction of advanced technology